

Central Administrative Tribunal  
Principal Bench

O.A. No.1388/2003  
with  
O.A. No.2006/2003

New Delhi this the 19th day of November. 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)  
Hon'ble Shri Bharat Bhushan, Member (J)

OA No.1388/2003

Dr. Shrish  
Working as Member  
(Appropriate Authority) and Commissioner  
of Income Tax at Mumbai.

Presently residing at-  
N-10, Jungpura Extension  
New Delhi-110014.

-Applicant

Versus

Union of India through

1. The Secretary  
Department of Revenue  
Government of India  
North Block, New Delhi-110001.
2. The Chairman  
Central Board of Direct Taxes  
Department of Revenue  
Government of India  
North Block  
New Delhi-110001.

-Respondents

OA No. 2006/2003

Shri Upendra Singh  
Commissioner of Income Tax  
R/o H-126, Karampura  
New Delhi.

-Applicant

Versus

Union of India through

1. The Secretary  
Department of Revenue  
Government of India  
North Block, New Delhi-110001.
2. The Chairman  
Central Board of Direct Taxes  
Department of Revenue  
Government of India  
North Block  
New Delhi-110001.

-Respondents

(By Advocate: Shri H.K. Gangwani, for applicant  
Shri V.P. Uppal, for respondents)

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**ORDER (Oral)**

**Hon'ble Shri V.K. Majotra, Vice-Chairman (A)**

Learned counsel for applicant seeks to withdraw this OA with liberty.

2. OA is dismissed as withdrawn with liberty.

Let a copy of this order be placed in OA-2006/2003.

(Bharat Bhushan)  
Member (J)

(V.K. Majotra)  
Vice-Chairman (A)

CC.